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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 90 (RE-2007) /2004-09

NEW DELHI: the 11th December, 2007

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.I):

2. Sub para 4 of Para 2.67 shall be amended to read as under: -

“In respect of exporters having their head office/registered office in State of Orissa, RCMC may be obtained from FIEO office in Bhubaneshwar irrespective of product being exported by them. However, exporters of minor forest produce from the State can also obtain RCMC from SHEFEXIL, EPC”.

This issues in public interest.

Sd/-
(R.S. Gujral)

Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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